

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT – IV

14.

C.P. (IB)/93(MB)2021

CORAM:

SHRI PRABHAT KUMAR  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 17.01.2023

NAME OF THE PARTIES:

Hridaynarayan Mishra

Vs.

Alfara, A General Contracting Pvt. Ltd.

SECTION: 9 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

**ORDER**

The Court is convened through Video Conference.

1. Ms. Janhavi Kadam, Ld. Counsel for the Operational Creditor present. None for the Respondent.
2. Counsel for the Operational Creditor submits that he has filed C.P.(IB)/93(MB)2021 for a claim of Rs.8,91,252/- against the Corporate Debtor on 27.11.2020.
3. As per the notification No.: S.O.1205(E) dated 24.03.2020 issued by the Ministry of Corporate Affairs, Government of India, a claim under IBC Petition should be minimum 1Cr. Any Petition for a claim below 1Cr. cannot be dealt with by NCLT.
4. As the outstanding amount in C.P.(IB)/93(MB)2021 is below the threshold limit, the company petition is not maintainable and hence same is hereby **dismissed as not maintainable.**

Sd/-

PRABHAT KUMAR  
Member (Technical)

Sd/-

KISHORE VEMULAPALLI  
Member (Judicial)

17.01.2023 / Bmb